

BENCH-I

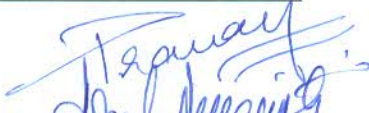
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**C.P.(IB) No. 215/KB/2018
CA (IB) No. 828/KB/2018**

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Oriental Agencies-Vs-EMT Megatherm Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|--|--|---|
| 1. | Pranay Agarwal, Adv | OC |  |
| 2. | Akash Cengupta, Adv | IRP |  |
| 3. | Animesh Muthupallygari
IRP | |  |
| 4. | Asis Kumar Chatterjee
Mgt- Legal & Taxation | Megatherm Electronics Pvt Ltd
Holding Co. of
EMT Megatherm Pvt Ltd |  |

ORDER

Ld. IRP and Ld. Counsel for IRP and Operational Creditor and Mr. Asis Kr. Chaterjee, Manager Legal and Taxation of EMT Megatherm Pvt. Ltd. is present.

CA(IB)No.828/KB/2018 is filed by Resolution Professional under Section 12(A) for withdrawal on the strength of decision of the COC to move an application of this nature by the Resolution Professional since the COC unanimously approves to move an application for withdrawal subject to payment of CIRP

P.T.O

cost by the applicant or the Corporate Debtor. It is submitted that the CIRP cost has already been paid, therefore, question of submission bank guarantee does not arise. Section 12(A) read with 30(A) regulation being complied this application is liable to be allowed. Accordingly, the C.P.(IB)No.215/KB/2018 is permitted to be withdrawn.

C.P.(IB)215/KB/2018 is disposed off as withdrawn.

Sd

(Jinan K.R.)
Member (J)